

6. The amendments made to the Constitution by the Constitution (One Hundred and Sixth Amendment) Act, 2023 shall not affect any representation in the House of the People, the Legislative Assembly of a State or the Legislative Assembly of the National Capital Territory of Delhi until the dissolution of the House of the People, the Legislative Assembly of a State or the Legislative Assembly of the National Capital Territory of Delhi, as the case may be, in existence at the commencement of the said Act.

DR. REETA VASISHTA,
Secretary to the Govt. of India.

CORRIGENDA

THE MEDIATION ACT, 2023
No. 32 OF 2023

In the MEDIATION ACT, 2023 (32 OF 2023), as published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 15th September, 2023, Issue No. 35,—

- (i) at page 17, line 46, *for "section 26", read "section 25"*;
- (ii) at page 18, line 8, *for "sub-section (4)", read "sub-section (3)"*;
- (iii) at page 18, line 10, *for "sub-section (5)", read "sub-section (4)"*;
- (iv) at page 18, line 12, *for "clause (d)", read "clause (e)"*;
- (v) at page 18, line 14, *for "clause (i)", read "clause (j)"*;
- (vi) at page 18, line 16, *for "clause (m)", read "clause (n)"*;
- (vii) at page 19, line 11, *for "Service", read "Services"*;
- (viii) at page 21, line 5, *for "Cine-Workers", read "Cine-workers"*;
- (ix) at page 21, line 9, *for "Citizen", read "Citizens"*;
- (x) at page 23, line 20, *for "Legal", read "the Legal"*.

CORRIGENDUM

THE JAN VISHWAS (AMENDMENT OF PROVISIONS) ACT, 2023
No. 18 OF 2023

In the JAN VISHWAS (AMENDMENT OF PROVISIONS) ACT, 2023 (18 of 2023), as published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 11th August, 2023, Issue No. 21, at page 48, lines 41 and 42, *for 'a fine', read 'or a fine'*.